

**Central Administrative Tribunal, Principal Bench**

**Original Application No. 2466 of 2001**  
M.A. Nos. 313, 1430/2002

New Delhi, this the 1st day of April, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. V.K. Majotra, Member (A)**

Gurnam Singh  
S/o Shri Jarnail Singh  
R/o 215, Munirka,  
New Delhi-63

.... Applicant

(Appeared in person)

Versus

1. Union of India  
Through the Secretary  
Ministry of I&B,  
Shastri Bhavan, New Delhi.
2. Prasar Bharti,  
through the Chief Executive Officer,  
Prasar Bharti, Mandi House  
New Delhi.
3. Chief Engineer (C-I),  
CCW, AIR Soochna Bhawan,  
6th Floor, CGO Complex,  
Lodhi Road, New Delhi.
4. The Superintending Engineer (Training)  
CCW, AIR, Soochna Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi,
5. Shri K.N. Manjunatha,  
SE(E),  
CCW, AIR, Golf Green,  
Doordarshan Bhawan,  
Calcutta.
6. Executive Engineer (E) HQ  
Under O/o the SE (Training)  
Soochna Bhawan, CGO Complex,  
Lodhi Road, New Delhi
7. Shri A.J.S. Uppal,  
EE (E), CCW, AIR  
6th Floor, Soochna Bhawan,  
CGO Complex,  
New Delhi.
8. Shri Ashok Kumar,  
EE (E),  
CCW AIR,  
New Broadcasting House,  
Mahadev Road,  
New Delhi.

9. Shri Lalit Kumar,  
EE (E),  
CCW AIR,  
Resident of A4/230,  
Paschim Vihar,  
New Delhi.

10. Shri B.K. Pandey,  
AE (E),  
P&M, CCW AIR  
Soochana Bhawan,  
New Delhi.

11. Shri A.K. Sachdeva,  
AE(C),  
5th Floor, Soochana Bhawan,  
New Delhi

12. Shri R. Krishnaswami,  
SE(C) CCW AIR,  
TV Centre Annex, Adams Road,  
Chennai, Chepauk,  
Chennai-600 005

.... Respondents

(By Advocate: Shri Ravikant, proxy for Shri Arun Bhardwaj)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant is a Junior Engineer working in All India Radio (Prasar Bharti). By virtue of the present application, he seeks release of the salary for the months of May, September, October and November, 1999.

2. During the course of submissions made before us, the applicant conceded that he has been paid salary for the months of May, September and October, 1999. He however submitted that for November, 1999, he has been paid less salary i.e. for 19 days. Learned counsel for respondents states that the same has been paid less because the applicant's absence period for these 19 days has been treated as leave without pay.

3. Keeping in view these facts, the applicant, if so advised, may represent in this regard to the respondents

*VS Ag*

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who will take a conscious decision on such representation, if filed. At this stage, therefore, no further directions are required to be issued. O.A. is disposed of.

V.K. Majotra

( V.K. Majotra )  
Member (A)

V.S. Aggarwal

( V.S. Aggarwal )  
Chairman

/dkm/